

COURT - I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Dated: 12th December, 2011

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Appeal No. 31 of 2010

**Western Electricity Supply Company of Orissa Ltd. Appellant (s)
Versus
Orissa Electricity Regulatory Commission & Ors. ...Respondent (s)**

Counsel for the Appellant(s): Mr. Hasan Murtaza
Counsel for the Respondent(s): Mr. Rutwik Panda for R.1
Mr. R.K. Mehta, Mr. Antaryami Upadhyay &
Mr. David for R.2

Appeal No. 32 of 2010

**North Eastern Electricity Supply Company of Orissa Ltd. Appellant (s)
Versus
Orissa Electricity Regulatory Commission & Ors. ...Respondent (s)**

Counsel for the Appellant(s): Mr. Hasan Murtaza
Counsel for the Respondent(s): Mr. Rutwik Panda for R.1
Mr. R.K. Mehta, Mr. Antaryami Upadhyay &
Mr. David for R.2

Appeal No. 188 of 2010

**North Eastern Electricity Supply Company of Orissa Ltd. Appellant (s)
Versus
Orissa Electricity Regulatory Commission & Ors. ...Respondent (s)**

Counsel for the Appellant(s): Mr. Hasan Murtaza
Counsel for the Respondent(s): Mr. Rutwik Panda for R.1

ORDER

The learned counsel for the Appellant in Appeal No. 188 of 2010 is permitted to file the Written Submissions after serving copy on the other side.

We have heard the learned counsel for the Respondent in Appeal Nos. 31 & 32 of 2010 for some time.

Post the matter for further hearing on **16.01.2012.**

(V. J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/ss